

**ENQUIRY REPORT SUBMITTED BY
THE HIGH LEVEL TEAM**

ENQUIRY REPORT

Allegations regarding the meeting of Sri. M R Ajithkumar IPS, ADGP (Law & Order) with RSS Leaders

Govt. vide Letter No. SSA(2)/79/2024/Home dated, 24.09.2024 & Letter No. 1867/2024/PS/CM dated 23.09.2024 directed the High level Team to enquire into the allegations of Sri. M R Ajithkumar IPS meeting RSS leaders; Sri. Sri. Ram Madhav and Sri. Dettatreya Hosabale at Thiruvananthapuram and Thrissur respectively. An enquiry was conducted with regard to the same by the High Level Team.

The allegation is that Sri. MR Ajithkumar IPS, ADGP (L/O) had met two RSS leaders in the year 2023. He met RSS General Secretary Sri. Dettatreya Hosabale, in the month of April 2023. The meeting took place during the RSS study camp held at Paramekkavu Vidyamandir School, Thrissur, in which Sri. Dettatreya Hosabale was present for three days from 18/04/2023 to 20/04/2023. It was during that time Sri. Ajithkumar met Sri. Dettatreya Hosabale.

It was further alleged that Sri. M R Ajithkumar IPS met Sri. Ram Madhav, former BJP General Secretary, on 02/06/2023, during a conclave organized by India Today, a National Media Outlet, in Leela Raviz Hotel at Kovalam.

As part of the enquiry, a detailed statement of Sri M R Ajithkumar was recorded on 27.09.2024. In his statement he stated that, he had visited Thrissur in April 2023. During that time he met Sri Jayakumar, one of the Sampark Pramukh of RSS. Sri Jayakumar is one of his family friends. They met each other at Hayath Hotel, Thrissur. After having a cup of tea, Sri Jayakumar told him about the RSS camp at Thrissur and also the presence of Sri. Dettatreya Hosabale in that camp. He then expressed his eagerness to meet Sri. Dettatreya Hosabale in person and he went to the camp in a car arranged by Sri. Jayakumar. He avoided his official vehicle as it was a personal meeting. During his visit he exchanged pleasantries with Sri Dettatraya Hosabale, that lasted only for a few minutes. He also stated that Sri Unnirajan, IPS, a retired police officer was also there in the camp. He returned from the camp to Hayath Hotel in the same vehicle belonging to his friend Sri. Jayakumar. He said that the meeting was purely personal and private in nature.

He also stated that, on 02.06.2023, India Today, a National Media Outlet had organized a conclave at Leela Raviz Hotel at Kovalam,

Thiruvananthapuram. He was one among the invitees in the conclave. Many dignitaries including Hon'ble Chief Minister of Kerala, Hon. Opposition Leader, Sri John Britas MP and some of the State Ministers, Sri Kamal Hassan, Rana Duggubati etc attended the meeting in which Sri. Ram Madhav, former BJP General Secretary, was also an invitee. After the conclave, Sri. Ashish Nair, Vice President of Raviz Group and in charge of Hotel Leela Raviz expressed his desire to give a presentation regarding the Leela Raviz hotel, the services provided to the customers including Ayurveda etc to Sri. Ram Madhav and requested Sri. M R Ajithkumar IPS, ADGP (L&O) to accompany him. As such he along with Sri. Ashish Nair went and met Sri. Ram Madhav while he was taking rest after the conclave at his hotel room. Sri. Ashish Nair handed over some Ayurvedic therapeutic oils and medicines as a souvenir to Sri Ram Madhav. After the meeting he returned from Leela Ravis. He stated that the meeting was also personal one.

Sri. M R Ajithkumar, ADGP (L&O) admitted that he had met both the RSS leaders ie. Sri. Ram Madhav and Sri. Dettatreya Hosabale for purely private purposes and to build a rapport with them, so that their interventions will be helpful in performing his duties as ADGP (L&O). He further stated that he used to meet leaders of various political and social organisations. He had the meeting with Dettatreya Hosabale at

Thrissur during a camp held by RSS at Vidya Mandir School Paramakkavu in the month of April 2023. He also admitted that he met Sri Ram Madhav, the former BJP General Secretary, while he was attending a conclave organized by India Today, a National Media Outlet on 02.06.2023.

As Sri. Ajithkumar, ADGP (L&O) admitted his meetings with the RSS leaders, no further enquiry is warranted in this regard.

It is learnt that, the above meetings were neither part of his official duty as ADGP Law and Order in dealing with any law and order issues nor investigation of any case or as part of any other enquiry. The meetings were also not part of any private/family function in which he was an invitee.

He met the RSS leader at Thrissur during a camp organized by RSS, which was exclusively for the members of that organization in a closed premise. In that function, he was neither an invitee nor was the function open to public.

The true purpose of the meeting could not be ascertained, as it was a closed-door meeting between the two individuals.

The facts, findings and observations made during the enquiry conducted are furnished below;

1. The fact that Sri. M R Ajithkumar IPS, ADGP (Law & Order) had met two RSS Leaders in April, 2023 & June, 2023 was confirmed by the officer himself in the statement given before the High Level Team.
2. Sri. M R Ajithkumar IPS, ADGP Law & Order has explained in his statement that he only made a curtesy call to both the RSS Leaders and there was no particular purpose for both the meetings. He stated that he used to meet all prominent leaders who came to the state and as part of the same he met these two RSS Leaders. It is unclear as to why he went to meet Sri. Dettatreya Hosabale at Paramekkavu Vidyamandir School, Thrissur by leaving his official car and travelled in a private vehicle of a RSS leader Sri. Jayakumar. Since he admitted in his statement that his visit was merely a courtesy call, it is not possible to determine the exact reason of the meeting or what transpired in the meeting, as it was held in a closed room with no other independent witnesses. Hence it could not be confirmed whether it was a courtesy meeting or otherwise.
3. There are certain other allegations raised from some quarters which appeared in the press that the meeting of Sri. M R Ajithkumar with the RSS Leaders was for personal reasons. He met two RSS leaders to seek assistance in getting President's Medal for distinguished service and for the inclusion of his

name in the UPSC Select List for the post of DGP cum State Police Chief. However the team could not get any evidence to prove or disprove the same. If he met the leaders for such favours it is a violation of All India Service Rules.

1. Dr. Shaik Darvesh Saheb IPS,
DGP cum State Police Chief

Sn Aw
5/10/24

2. Sri. Gujulavarti Sparjan Kumar IPS
IGP & CP, Thiruvananthapuram City

Qammm
5/10/24

3. Sri. Thomson Jose IPS
DIGP, Thrissur Range

Jyl
5/10/24

4. Sri. A Shanawaz IPS
Supdt of Police (Intelligence)
State Special Branch

Sh
5/10/24

5. Sri. S. Madhusoodanan
Supdt. of Police,
Crime Branch, Thiruvananthapuram

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5/10/24

**ENQUIRY REPORT SUBMITTED BY
THE HIGH LEVEL TEAM**

THE ENQUIRY REPORT SUBMITTED BY THE HIGH LEVEL TEAM

The Government, as per G.O. (Rt) No.3911/2024/ GAD dated, Thiruvananthapuram, 03/09/24 constituted a High Level Team headed by Dr. Shaik Darvesh Saheb IPS, Director General of Police cum State Police Chief with Sri. Gujulavarti Sparjan Kumar IPS, Inspector General of Police & Commissioner of Police, Thiruvananthapuram City, Sri. Thomson Jose IPS, Deputy Inspector General of Police, Thrissur Range, Sri. A Shanawaz IPS, Superintendent of Police (Intelligence), State Special Branch and Sri. S. Madhusoodanan, Superintendent of Police, Crime Branch, Thiruvananthapuram as assisting officers to conduct an enquiry into the allegations and complaints raised by Sri. P. V Anvar, Hon'ble Member of Legislative Assembly, Nilambur and the complaint filed by Sri. M. R Ajithkumar, ADGP (LAW & ORDER) before the Hon'ble Chief Minister of Kerala, requesting to conduct a detailed enquiry on the allegations made against him by the Hon. MLA through social media.

The allegations raised by the Hon. MLA are as follows;

- 1. The allegations in the complaint dated 23.08.2024 of Sri. P V Anvar, Hon. Member of Legislative Assembly, Nilambur, submitted to the District Police Chief, Malappuram and subsequent allegations raised by the Hon. Member of Legislative Assembly, Nilambur in this connection (list of allegations attached along with the Government Order dated, 03.09.2024).**

2. **Allegations in the detailed complaint submitted by Sri. P.V Anvar, MLA, Nilambur to the Hon'ble Chief Minister of Kerala on 02.09.2024 after he had made some revelations against police officers including ADGP Sri. M R. Ajithkumar IPS, Sri Sujith Das IPS, former DPC Malappuram, Sri Sasidharan, DPC Malappuram and about the action taken by Malappuram DANSAF team in dealing with gold smuggling cases, during press meetings and in social media in the month of August 2024.**
3. **Allegations disclosed by the Hon. MLA while giving a detailed statement to the enquiry team.**

The following allegations are disclosed in the document attached along with the Govt. Order [G.O (Rt.) No. 3911/2024/GAD dated, 03.09.2024] constituting the High Level Team to enquire into the allegations against Sri. M R Ajithkumar IPS, Sri. Sujith Das. S IPS and other police officials.

1. The Hon. MLA Sri. P V Anvar alleged that the value of the teak wood in the Camp office of DPC Malappuram was fixed as Rs. 56,000/- for auction purposes. The main portion of the teak wood was misappropriated and the remaining part was auctioned for Rs. 20,000/- only.
2. A portion of the Mahogany tree was cut and from that wood a dining table and 8 chairs were made and the remaining wood was used by the police for firewood etc. Regarding this allegation, Sri.

Sreejith, SI (under suspension) gave a complaint and no fruitful investigation was conducted.

3. The owner of the online channel "Marunadan Malayali", Sri. Shajan Scaria was not arrested though the information of his location was shared only to Sri. M R Ajithkumar IPS by the Hon. MLA. Despite the same, Sri. Shajan Scaria evaded arrest.
4. The wife and brother-in-laws of Sri. M R Ajithkumar IPS are in possession of huge wealth.
5. The murder of one person in Edavanna Police Station limit 2 years back was on the directions of Sri. M R Ajithkumar. This murder is connected with the gold smuggling at Karipur.
6. ACP Thrissur, DPC Malappuram and ADGP (Law & Order), in the guise of stringent police action, are harassing public by detecting traffic violations, charging huge fines and also not allowing earth to be transported for foundation works of Life Mission Project.
7. Sri. Sreejith SI was suspended by implicating him in a false case by Sri. M R Ajithkumar IPS and Sri. Sujith Das S IPS, as he had the knowledge about the gold smuggling at Karipur Airport.
8. Sri. M R Ajithkumar IPS has the support of RSS and a criminal gang is also functioning under him.
9. Sri. P V Anvar MLA made a speech in the Assembly and based on the speech, a public activist filed a petition in the Vigilance Court, Thiruvananthapuram. Though the Hon. Court directed the officials

to take the statement of the Hon. MLA, a report was filed by VACB indicating that the allegations were baseless, under the influence of ADGP (Law & Order).

10. Police did not actively intervene in the disruption of Navakerala Sadas at Areecode, Malappuram. Several false cases were registered against the DYFI workers and they were remanded for 3 weeks as per the instructions of ADGP (Law & Order) Sri. M R Ajithkumar IPS and his group with the intention to defame the Hon. CM, Government and the party.
11. The phone calls of the wife of Sri. M R Ajithkumar are forwarded to the smugglers of Kerala and Mumbai. As call forwarding facility is used by them, the phone records will only show that the calls are between the wife and her brother.
12. Sri. Vinu V John of Asianet News sought help from Sri. M R Ajithkumar IPS in a murder case and he assured help in this regard. Further the Hon. MLA himself had filed a POCSO case in Kozhikode. It has to be seen whether there is any influence in this case by ADGP (Law & Order), when it comes before the Hon. Court.
13. Sri. M R Ajithkumar has posted an IPS Officer as assistant who has intercepted the phone calls of ministers, politicians & journalists. He has a parallel system in cyber cell for doing this.
14. Sri. M R Ajithkumar is involved in murders connected to gold smuggling. The Hon. MLA suspects that "Maami" who is reported

to be missing from Kozhikode might have been murdered. The case investigation is yet to find a conclusion.

15. Sri. Sujith Das S IPS maintained contacts with the Customs officials as he had previously worked in the Customs. Using these contacts, he received information regarding the carriers, who were permitted to clear the customs scanning facility. Thereafter, the DANSAF Team members caught these carriers outside the Airport. About 50-60% of gold seized in such cases was misappropriated and only the remaining gold was given to the customs. The Customs, DANSAF, Sri. Sujith Das IPS and Sri. M R Ajithkumar IPS are behind this.
16. Sri. Sujith Das has gone on leave for destroying the evidence.
17. The phone of DySP Sri. Biju, who investigated the Edavanna case was intercepted by Sri. Sujith Das IPS and later the case was investigated by him as per the instructions of Sri. Sujith Das IPS.
18. The Political Secretary has not performed his responsibility properly, even though the Hon. MLA has given representations to him, highlighting several issues of the district.
19. Though, there was legal opinion stating that Sec. 66 (F) would be attracted in the case against Sri. Shajan Scaria, the same was not incorporated in the case, as Sri. M R Ajithkumar took illegal gratification of Rs. 1.5 crores from the people close to Sri. Shajan Scaria. Sri. Shajan Scaria, a communal element, who is constantly attacking the Hon. CM is protected by ADGP (Law & Order).

The team perused the complaint submitted to the Hon. Chief Minister by the Hon. MLA on 02.09.2024 in detail and the following allegations were disclosed from the complaint, many of which are same or similar to the allegations disclosed during his media interactions and forwarded along with the Govt. Order.

20. Sri Sreejith SI (currently under suspension) had filed a complaint before Sri Sasidharan IPS, District Police Chief, Malappuram (now transferred out) on 22nd July 2024 regarding the irregularities in the sale of trees cut down from the camp office of DPC Malappuram. In this regard, the Hon. MLA raised allegations regarding the involvement of ADGP(L&O) Sri M.R Ajithkumar IPS and also former DPC, Malappuram, Sri Sujith Das IPS in the misappropriation of portions of teak wood which was unauthorisedly cut and removed from DPC, Malappuram camp office premises. The Hon. MLA also alleged that he had submitted a complaint through email to SP Malappuram for taking legal action on the complaint already submitted by Sri. Sreejith. As no action was taken by DPC Malappuram, he personally visited the camp office for verifying the remaining portions of trees. But he was not permitted to enter the camp office premises by the police guard on duty as per the direction of DPC Malappuram. The action from the part of the police tarnished his image as a Member of Legislative Assembly.

Therefore, he requested to take disciplinary action against the concerned police officers.

21. The police had taken stringent action against some LDF workers, who manhandled a 'You Tuber' who was creating some problems during the "Navakerala Sadas", Areekode, on 30th November. He alleged that the action taken by Malappuram Police by booking, the LDF workers in non-bailable cases was to intentionally tarnish the image of Hon'ble Chief Minister among the public.
22. The police on the instigation of ADGP Sri MR Ajithkumar IPS, did not incorporate section 66 F of The Information Technology Act 2000, against Sri Shajan Scaria. The cases were registered against him invoking weak section of 66 B of The Information Technology Act 2000. He also alleged that the police had not taken any action to arrest Shajan Scaria, though his location was shared to ADGP (LAW & ORDER) by the Hon. MLA himself. This is because Shajan Scaria's brothers had bribed ADGP (LAW & ORDER).
23. ADGP(L&O) intentionally conspired together with the BJP members of Thrissur and caused disruption in Thrissur Pooram. He also alleged that this incident led to the victory of BJP candidate in Thrissur.
24. Some of the members of cyber wing of Kerala Police intercepted the phone calls of the Ministers including the Hon'ble CM, MLAs, media persons, persons in the cinema field and also staff members

in the office of the Hon'ble CM as per the directions of ADGP (LAW & ORDER).

25. Some members of the police force handed over to the Hon. MLA some crucial evidence regarding the involvement of ADGP (LAW & ORDER), Sri MR Ajithkumar IPS who had intervened in the Solar cases which resulted in the acquittal of some important persons.
26. Some malpractices were committed by the DANSAF team of Malappuram district in Gold smuggling cases connected to Karipur Airport. He alleged the involvement of ADGP (LAW & ORDER) Sri M R Ajithkumar IPS and Sri Sujithdas IPS in this regard. He requested stringent action against those involved.
27. There is amassment of wealth by ADGP (LAW & ORDER) Sri M R Ajithkumar IPS in his name and also in the name of his wife and relatives in India and abroad. He also alleged that ADGP (LAW & ORDER) Sri M R Ajithkumar IPS bought property and house worth crores of rupees near Kowdiar Palace in Thiruvananthapuram.
28. The dealings of Sri M R Ajithkumar IPS ADGP (LAW & ORDER) with his friend, Mr. Mujeeb, should be examined. The phone call, email etc details of ADGP (LAW & ORDER), his wife, her brothers, and friends should be subjected to scrutiny.
29. The amassment of wealth by former DPC Malappuram Sri Sujith Das IPS through gold smuggling should be enquired into.

30. The involvement of Sri Sujith Das IPS in Thanur custodial death case should be probed.
31. The involvement of Sri Sujith Das IPS and the DANSAF team in the irregularities committed during the investigation of Cr No. 324/2023 of Edavanna Police Station should be examined. In this case, the mobile phones used by the deceased were not recovered and the wife of the deceased was tortured. There is also suspicion regarding the recovery of the weapon.
32. The amassment of wealth by DANSAF team members under the leadership of former SP Sri Sujith Das IPS through gold smuggling, drug trafficking etc needs to be probed. The illicit connection between the DANSAF team members, gold smugglers and drug traffickers should also be brought under scanner.
33. The action of ADGP (Law & Order) Sri M R Ajithkumar IPS in transferring the investigation of Nadakkavu Police Station Cr. No. 1010/2023 (Mami missing case) to special investigation team, bypassing the assurance given by the Hon'ble Chief Minister of Kerala to the Action Committee to transfer the investigation of the case to the State Crime Branch is suspicious.
34. Police had taken stringent action against the suppliers of building materials like stones, sand and soil for the Life Mission Project without humanitarian consideration.

As part of the enquiry, a detailed statement of the Hon. MLA, Sri P V Anvar was recorded by DIG Thrissur Range. In his statement, he reiterated the same allegations as described in his petition filed before the Hon'ble Chief Minister. In addition to those, he raised the following allegations

35. An annexe building was constructed in the Kottakkal Police Station premises using funds collected from quarry and crusher owners. Several crores of rupees were collected in this connection by police.
36. Sri. Sujith Das IPS used to collect monthly payments from quarry and crusher owners and a share of the same was given to ADGP (Law & Order).
37. ADGP (Law & Order) misused the Anti-Naxal funds.
38. The involvement of SP Sri Sujith Das and DANSAF team in ASI Sreekumar suicide case needs to be looked into.
39. The services of GSI Mohandas, who was working in Vigilance was used by Shri. Sujith Das IPS, to intercept the phone numbers illegally. Further, he was rewarded with 32 GSEs by Sri. S. Sujith Das.
40. A false case was registered (Crime No. 558/2022 u/s 399, 120(B) IPC of Karipur Police Station) by the Police and the gold seized was misappropriated by the DANSAF team.

The team also perused the complaint submitted to the Hon. Chief Minister by Sri. M R Ajithkumar IPS, ADGP (Law & Order) on 01.09.2024,

wherein it is stated that the Hon. MLA Sri. P. V Anvar raised serious allegations against him and his family. He has maintained high levels of personal and professional integrity throughout his life and career. He has requested to find out the veracity of the allegations through an appropriate mechanism in a prompt and time bound manner. He also requested to initiate effective legal action for the defamatory comments made against him, if the allegations are found baseless.

The Government vide GO (Rt.) No. 147/2024/Vig. dated, 19.09.2024 has ordered a vigilance enquiry against Sri. M R Ajithkumar IPS, ADGP (Law & Order) and Sri. Sujith Das S IPS on the following allegations.

1. Allegation of cutting/ removing and misappropriation of valuable trees from the Camp of DPC, Malappuram.
2. Allegation of accepting bribe in connection with the case registered against Sri. Shajan Scaria by Sri. M R Ajithkumar IPS, ADGP (Law & Order).
3. Allegations of misappropriation of seized gold by Sri. M R Ajithkumar IPS and Sri. Sujith Das S IPS, former DPC, Malappuram and the members of the DANSAF Team, Malappuram,
4. Allegation of construction of palatial house at a cost of crores of rupees by Sri. M. R Ajithkumar IPS

5. Allegation of misappropriation of wealth by Sri. M R Ajithkumar IPS & Sri. Sujith Das S IPS and DANSAF Team, Malappuram.

On examination it is prima facie disclosed that **allegation number 1, allegation number 2, allegation number 4, allegation number 11, allegation number 19, allegation number 20, allegation number 26, allegation number 27, allegation number 28, allegation number 29 allegation number 32 & allegation number 36** are having Vigilance angle in the form of misappropriation, corruption and amassment of wealth attracting provisions of Prevention of Corruption Act. Hence the above mentioned allegations were excluded from the enquiry, as the V&ACB is directed by the Government to conduct an enquiry in this regard.

During the course of enquiry, detailed statements of Sri. P V Anvar Hon. MLA, Sri. M R Ajithkumar IPS, ADGP (Law & Order), Sri. Sujith Das S IPS and Sri. S. Sasidharan IPS (former DPC, Malappuram) and other witnesses were recorded. Relevant documents were also collected and appended as annexure.

Statement of Sri. P V Anvar, Hon. MLA, Nilambur dated 07-09-2024

A detailed statement of Shri. P.V Anvar Hon. MLA was recorded by DIG Thrissur Range at Malappuram Govt. Guest House on 07-09-24. In his statement, the Hon. MLA reiterated the allegations he had raised in the media and in the petition submitted to the Hon'ble Chief Minister of

Kerala. He explained that he became suspicious of ADGP Shri. M. R. Ajithkumar IPS after he found that the actions against Shri. Shajan Scaria were inadequate and lacked intent. He had preferred complaints against Shri. Shajan Scaria and in this connection he met ADGP Ajithkumar IPS at a friend's house in Thiruvananthapuram. In the said meeting, ADGP assured strong action against Shri. Shajan Scaria. However, the police did not arrest Shri. Shajan Scaria in the case against him filed by Shri. Srinijan MLA, though Shri. P.V Anvar MLA shared information to ADGP regarding the location of Shajan Scaria when he was at Pune and Delhi. Subsequently, Shri. P V Anvar MLA himself filed complaints against Shri. Shajan Scaria about the unauthorized broadcasting of police wireless messages in his YouTube channel. In these complaints, a legal opinion was received from the Director General of Prosecutions that 66F of IT Act related to Cyber Terrorism could be invoked. However, these sections were never invoked in the said cases and later he came to know that ADGP received Rs. 2 crore as bribe from Shri. Shajan Scaria, out of which Rs 1 crore equivalent Euros were paid to one acquaintance of ADGP in United Kingdom by a friend of Shajan Scaria. After three months, Rs.50 lakhs equivalent Euros were paid to the said person by his brothers.

The Hon'ble MLA further stated that after the aforesaid incident, he started enquiring about the activities of ADGP which brought his attention to the police action related to gold smuggling in Karipur initiated by SP Sujith Das IPS and his DANSAF team. He got to know that

several malpractices were committed by the DANSAF team in the detection of smuggled gold at Karipur Airport. The MLA alleged that the police team in collusion with Customs were engaged in the misappropriation of the smuggled gold. According to him, this illegal activity happened in three ways. Firstly, the Customs officials having prior information, cleared the carriers of the gold at the scanning facility in Airport who were later picked up by the team of ADGP and Sujith Das. In another modus, the Customs officials who came to know about the concealed gold at the scanning facility shared the details of the carriers to the Police who later threatened them and misappropriated 50 -60 % of the gold at the time of extraction and reported the seizure of the remaining portion alone under 102 CrPC to the Court. In the third method, these carriers were taken to undisclosed detention centres by the Police and the entire gold was misappropriated. He shared the documents related to Cr. No.558/22 of Karipur PS to substantiate his claim.

According to the Hon'ble MLA, the above illegal activities were carried out by Sujith Das and his DANSAF team under the direct control of ADGP and with his full support. ADGP and his brother-in-laws are directly involved in the gold-smuggling at Karipur. He alleged that ADGP and Sujith Das have invested the proceeds of these illegal activities in Dubai real estate.

The Hon'ble MLA further raised allegations regarding the investigation of the Ridan Basil murder case reported in Edavanna in 2023. The relatives of the deceased alleged that the phones of the deceased contained incriminating evidence against the police. The phones of the deceased were not recovered by the police during the investigation. Further, the police harassed the wife of the deceased to admit that she had illicit relationship with the accused. The Hon'ble MLA requested further investigation in this case.

He further reiterated the allegations regarding illegal phone interception. He alleged that ADGP AjithKumar was illegally intercepting mobile phones in the guise of Anti-naxal operations. He used District Investigation Office to spy on police officers and their private life.

He further alleged in his statement that Shri. Sujith Das IPS used the services of GSI Mohandas who was on deputation to Vigilance in the Cyber Cell and created a parallel system to take the call details of the police officers, politicians and smugglers and leaked secret information to the rival gangs for their benefit. He was rewarded with 32 GSEs by Sujith Das. It was also alleged by the MLA in his statement that Sujith Das intercepted the phone of Shri. Biju DySP and black mailed him.

The Hon'ble MLA in his statement also repeated the allegations regarding tree-cutting at the Camp Office of SP, Malappuram. He requested to examine the connection of the SP with one Ashraf from

Kottakkal. Further he requested action against SP Sasidharan who disallowed his entry to the Camp office of the SP.

The Hon'ble MLA in his statement further alleged that a building was constructed in the Kottakkal Police Station premises without Government funds and several crores of rupees were collected from the owners of Quarry/Crusher, Bar owners and other shop owners in this connection. Further, Sujith Das used to take monthly payments from the owners of Quarry/Crushers, a share of which was given to ADGP.

The Hon'ble MLA in his statement further alleged that illegal cases were registered against the party workers during Nava Kerala Sadas at Areekode by the SP and ADGP with the intention to defame the Hon'ble Chief Minister and the Government.

The Hon'ble MLA further reiterated the allegations regarding Thrissur Pooram in the light of the admission by the ADGP that he had met the RSS leaders. He also alleged that ADGP had intervened in the investigation of Solar cases and he used his contact with the victim to convince her to settle the matter.

The Hon'ble MLA in his statement also urged for investigation into the assets of the DANSAF team members.

The Hon'ble MLA in his statement also reiterated the allegations regarding the Mami missing case in Calicut City and requested for detailed investigation into mystery and the doubtful financial transactions of the missing person and suspects.

The Hon'ble MLA further requested in his statement to conduct enquiry into the illegal transactions of the ADGP with one person by name Mujeeb. He also wanted enquiry into the financial dealings of the Customs official appraiser Unni from Kondotty.

He also alleged that ADGP misused the Central Government funds meant for Anti-Naxal operations.

The Hon'ble MLA also shared 5 audio files along with the statement.:

- i. AUD-20240907-WA009
- ii. AUD-20240907-WA010
- iii. AUD-20240907-WA011
- iv. AUD-20240907-WA012
- v. AUD-20240907-WA013

Further he shared the following documents in support of his allegations:

- i. Copy of FIR in Cr.No.558/22
- ii. Seizure Mahazars in Cr.No.558/22
- iii. The proceedings of Malappuram Asst.Forest Conservator dated 21.01.2020
- iv. The proceedings of Malappuram Social Forestry Deputy Conservator dated 24.03.2022
- v. D.O dated 07-06-2023 of Malappuram DPC

**Statement of Sri. M R Ajithkumar IPS, ADGP (LAW & ORDER)
dated, 12.09.2024**

On 12.09.2024, the statement of Sri M R Ajithkumar IPS, ADGP (LAW & ORDER), was recorded on his complaint. In his statement, he asserted that the allegations made against him and his family by Hon'ble MLA Sri P V Anvar required a thorough enquiry using appropriate Government mechanisms. He contended that those allegations were

baseless and requested suitable legal action to be initiated against Sri P V Anvar.

He sought a comprehensive investigation into the petitions submitted by Sri P V Anvar to the Hon'ble Chief Minister of Kerala, the DPC Malappuram, and the High-Level Team. He also requested an enquiry into all the allegations raised by the Hon'ble MLA via social media till date.

He suspected a conspiracy behind these allegations by individuals against whom he had taken stringent legal actions and certain police officers, with the intention to defame him and his family, weaken him both physically and mentally and undermine his career.

Additionally, Sri Ajithkumar alleged that the Hon'ble MLA had publicly admitted to intercepting the telephonic conversations of his family members. He requested for strong legal action against the MLA under the relevant sections of the Official Secrets Act, 1923, and the Telegraph Act., if the claim of the Hon. MLA was substantiated during the enquiry.

Statement of Sri. MR Ajithkumar dated 27.09.2024

On 27.09.2024, the statement of Sri MR Ajithkumar IPS, ADGP (LAW & ORDER), was recorded after providing him with a summary of the allegations raised against him by Hon'ble MLA Sri P V Anvar in his complaint filed before the Hon'ble Chief Minister, as well as the allegations outlined in GO.(Rt) No. 3911/2024/GAD dated 03.09.2024.

In his statement, he pointed out that cases had been registered against Sri. Shajan Scaria at several police stations in Kerala. The investigations were conducted by authorized officers responsible for ensuring proper procedures. The investigation was conducted based on the evidence collected. The decision to incorporate Section 66F of the Information Technology Act, 2000, rested with the investigating officers, while supervision of the cases was by the concerned District Police Chiefs.

He clarified that the Hon'ble MLA had contacted him over telephone to request the incorporation of Section 66F of the IT Act against Shajan Scaria. He informed the concerned officers of this request and instructed them to take appropriate action after obtaining a legal opinion. Based on the legal opinion, the investigating officer concluded that Section 66 F(b) of the IT Act, 2000, was not attracted in the case and the same was communicated to him.

He also stated that the cases against Shajan Scaria were monitored by a Special Team of the DCP, Thiruvananthapuram City, as well as a Special Team of the DCP, Cochin City. Though efforts were made to arrest Sri. Shajan Scaria, he absconded.

Sri Sasidharan, IPS, DCP Cochin City, along with his team members, went to Pune to arrest Shajan Scaria based on information received by the investigation team. Meanwhile, the Hon'ble MLA contacted him over telephone and informed him that Sri. Shajan Scaria was in Delhi to meet